

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 13th day of July, 2001.

Original Application No.378 of 2000.

CORAM :-

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Maj. Gen. KK Srivastava, A.M.

Ganesh Prasad Richariya S/o Late Radha Charan
Resident of 148, Mohalla Hazaryana, Baragaongate,
Jhansi (U.P.)

(Sri MP Gupta/Sri SK Mishra, Advocates)

..... Applicant

Versus

1. The Union of India through the General Manager, Central Railway, C.S.T. Mumbai (Maharashtra).
2. The Divisional Railway Manager, Central Railway, D.R.M. Office, Jhansi (U.P.)
3. The Senior Divisional Engineer/C.O. Central Railway, D.R.M. Office Compound, Jhansi.

(Sri D.C. Saxena, Advocate)

..... Respondents

O R D E R (O_r_a_1)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

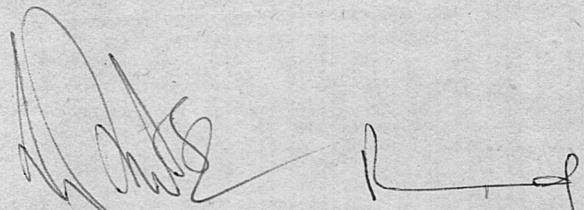
This OA has been filed under Section 19 of the Administrative Tribunals Act, 1985, challenging the order dated 27-10-1997/3-11-1997 by which the applicant Ganesh Prasad Richariya has been compulsorily retired from service w.e.f. 26-1-1998. Against the aforesaid order admittedly the applicant has filed an appeal which is pending before the appellate authority. Sri DC Saxena, counsel for the respondents, has submitted that as the appeal has been filed on 21-3-1998 and the same is pending, it appears just and proper that the appellate authority may be directed to decide the appeal of the applicant within three months.



Sri MP Gupta, counsel for the applicant submitted that the appellate authority may be directed to consider and decide all the points raised in this OA. For this purpose the applicant may file an application before the appellate authority, ~~with~~ ^{for} permission to add some more grounds in the Memo of Appeal. If such an application is filed, the appellate authority shall consider the same and decide in accordance with law.

2. The OA is accordingly disposed of subject to the above directions. No costs.

3. A copy of this order shall be given to the counsel for the parties within two weeks.



Member (A) Vice Chairman

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